

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) No.238 of 2018

IN THE MATTER OF:

Ankit Mittal

...Appellant

Versus

Ankita Pratisthan Ltd. & Ors.

...Respondents

**For Appellant: Shri Anna Malhotra and Shri K. Chatterjee,
Advocates**

**For Respondents: Shri Kartikeya Singh, Shri Sarvaswa Chhajer and
Ms. Shipra Choudhry, Advocates**

O R D E R

23.07.2019 Advocate Shri Kartikeya Singh for Respondent No.9 seeks time stating that the matter was earlier fixed for 17th July, 2019 but as the Bench was not available on that day, the Registry gave date of 23rd July, 2019.

Perused Order dated 29th May, 2019. It is stated that settlement has not taken place. The matter is already part heard.

List the matter on 31st July, 2019.

On that date, the parties as well as the Interveners who have made Applications for intervention, may be present with brief written submissions not more than 3 pages. The parties will be given short time to conclude their

arguments as we have sufficiently heard this matter till now, and the written submissions as mentioned will be received.

[Justice A.I.S. Cheema]
Member (Judicial)

[Balvinder Singh]
Member (Technical)

/rs/nn